# GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 1754 TO BE ANSWERED ON- 13/02/2023

### ALLOCATION OF FUNDS UNDER ARTICLE 275(1) IN MAHARASHTRA

# 1754. SHRIMATI RAKSHA NIKHIL KHADSE: SHRI MANOJ KOTAK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the utilization of the funds released by the Government to the States including Maharashtra during the last three financial years;

(b) the details of the Utilization Certificate (UC) issued by the States in respect of the amount provided/disbursed especially for Maharashtra State;

(c) if not, the reason therefor; and

(d) the details of the fund/amount returned to the Government due to non-utilisation by the State Governments including Maharashtra along with the details of the last three years including reasons therefor?

#### ANSWER

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a) to (c): Details of funds released and status of utilization, State-wise including State of Maharashtra, under proviso to Grants under Article 275 (1) of the Constitution of India are at Annexure-I. Under proviso to Grants under Article 275 (1) of the Constitution of India, major funding is under the head Creation of Capital Assets (CCA) with the objective of raising the level of scheduled area and welfare of Scheduled Tribes (STs). Further, as per provisions of General Financial Rules (GFRs) a period of 12 months after the closure of financial year is provided to States to utilize the funds sanctioned under CCA. Non submisison or partial submission of Utilization Certificate (UCs) by some states including Maharashtra is mainly due to delay in completing the sanctioned projects by the respective state and major reason for non-release of funds to the state.

(d): No funds have been returned by the State Governments including Maharashtra to the Government during last three years.

# Annex referred to in reply to part (a) to (c) of the Lok Sabha Unstarred Question No.1754 for answer on 13.02.2023

State-wise details of funds released and Utilization reported in respect of Grants under Article 275(1) of Constitution during the last 3 years

	States	2019-20		2020-21		(Rs. in lakhs) 2021-22	
<b>S</b> .N		Total Release	Utilization reported	Total Release	Utilization reported	Total Release	Utilization reported
1	Andhra Pradesh	8942.43	4732.16	2055.55	0.00	2638.65	1948.00
2	Arunachal Pradesh	13202.25	13202.25	6014.00	6014.00	9830.00	9830.00
3	Assam	10802.85	8927.80	4592.37	1199.99	2570.00	389.00
4	Bihar	0.00	0.00	0.00	0.00	642.08	342.08
5	Chhattisgarh	22500.77	22500.77	9976.24	9701.24	11604.02	11604.02
6	Goa	0.00	0.00	0.00	0.00	600.41	600.41
7	Gujarat	16833.88	16303.88	5940.04	5525.17	6923.79	4223.79
8	Himachal Pradesh	5314.70	5314.70	1161.00	1161.00	1500.00	1500.00
9 10	Jammu & Kashmir	5410.00 11166.77	5410.00	0.00	0.00	0.00	0.00 8395.00
10	Jharkhand Karnataka	10435.46	10435.46	3305.68	2073.55	3210.00	2160.00
12	Kamataka Kerala	633.29	633.29	0.00	0.00	0.00	0.00
13	Madhya Pradesh	44938.92	41464.73	4279.78	3383.81	5319.10	3134.92
14	Maharashtra	23136.70	7625.54	4573.16	0.00	0.00	0.00
15	Manipur	6151.91	5351.91	0.00	0.00	0.00	0.00
16	Meghalaya	4799.53	3950.06	492.71	270.85	1595.25	1516.25
17	Mizoram	6598.83	6598.83	1909.71	1909.71	2971.54	2971.54
18	Nagaland	6802.11	6802.11	1717.38	1717.38	3202.39	3202.39
19	Odisha	15110.66	14709.66	6304.62	4790.17	11382.05	10663.38
20	Rajasthan	15586.19	15586.19	9166.00	9166.00	10435.21	8936.61
21	Sikkim	3175.35	3175.35	516.00	220.00	2045.00	1500.00
22	Tamil Nadu	6356.07	5311.99	0.00	0.00	0.00	0.00
23	Telangana	9973.28	9973.28	2517.00	2517.00	2050.00	2050.00
24	Tripura	2952.63	2952.63	201.74	51.74	607.53	607.53
25	Uttar Pradesh	2760.71	2760.71	927.43	789.32	832.71	832.71
26	Uttarakhand	428.37	428.37	0.00	0.00	100.65	100.65
27	West Bengal	12127.17	12127.17	4041.14	4041.14	0.00	0.00
	Grand Total	266140.83	237445.61	79969.55	64810.07	92324.57	76508.28